

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO. 567

TO BE ANSWERED ON WEDNESDAY, 19th JULY, 2017

TAMPERING OF EVMs

567. SHRI GUTHA SUKENDER REDDY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has received any representation regarding tampering of EVMs in the elections and to ban the use of EVMs;
- (b) if so, the details thereof; and
- (c) whether the Election Commission has received any challenge to show how tampering of EVMs is possible and if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND
INFORMATION TECHNOLOGY
(SHRI P.P.CHAUDHARY)**

(a) and (b): The Election Commission has informed that some general/vague complaints regarding alleged manipulation of Electronic Voting Machines (EVMs) have been received in the Commission. However, they have submitted that no specific complaint regarding tampering or manipulation of EVMs at any polling station has ever been brought to the notice of the Commission nor any evidence in support of any tampering ever submitted.

The Commission has further informed that 120 petitions/representations/suggestions regarding Electronic Voting Machines (EVMs) have been received in March-April, 2017. In 24 cases, where generalized allegations of tampering of EVMs were levelled, the petitioners were requested to cite specific instances of alleged tampering and submit credible evidence or any relevant material information in support of their claims to the Commission. However, so far, no one has provided information about any tampering nor any credible evidence to substantiate their allegations.

(c): No, Madam.
